

in part (b) of my reply. With regard to the others, it is only a suggestion for action.

Shri S. M. Banerjee: May I know whether the retrenched employees from D.V.C. have been employed in this Steel Plant and, if so, the number of such employees?

Sardar Swaran Singh: I want notice for that, I have not got the information.

Shri Supakar: What percentage of the persons registered in the Employment Exchange at Rourkela have been employed in class III and class IV Services in this Project?

Sardar Swaran Singh: That is a question which might be addressed to the Labour Ministry. As to what is the total number that stands at any particular moment on the register of the Employment Exchange is a matter for the Labour Ministry.

Removal of Untouchability

*1572. **Shri D. A. Katti:** Will the Minister of Home Affairs be pleased to lay a statement on the Table showing:

(a) the names of the voluntary organisations who have been given a financial aid to be utilised towards the removal of untouchability;

(b) what is the scope of such financial aid; and

(c) whether it is a fact that such financial aid has been utilised for purposes other than the removal of untouchability by some of the organisations?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (c). A statement is laid on the Table of Sabha. [See Appendix V, annexure No. 1]

Shri D. A. Katti: May I know whether it is a fact that a sum of Rs. 30,000 has been misappropriated by the Nagpur Branch of the Depressed

Classes League and, if so, what action has been taken against them?

Shrimati Alva: There has been no misappropriation, but there has been a complaint against that Association and we are examining it.

Shri S. R. Arumugham: May I know whether there is any periodical survey to assess the work done by these organisations?

Shrimati Alva: Yes.

Shri S. R. Arumugham: Who is the authority to assess the work?

Shrimati Alva: The Commissioner for Scheduled Castes and Scheduled Tribes is represented on the Committee and looks both into the accounts as well as the work done.

Shri S. R. Arumugham: Are they satisfied ..

Mr. Speaker: Order, order. The man who put the question is elbowed out and is not given an opportunity.

Shri D. A. Katti: May I know whether the Servants of the Indian Depressed Classes Society, Poona is making use of such financial aid for propaganda against the spread of Buddhism instead of utilising it for the removal of untouchability?

Shrimati Alva: None to our knowledge. I may here mention that this particular Association is getting funds from the State Government.

Shri Siva Raj: Will the hon. Minister be pleased to state the names of the voluntary organisations which have been given grants by the Central Social Welfare Board and the amounts given so far?

Shrimati Alva: Regarding the Social Welfare Board I am not able to give the list of names.

Shri Thimmatah: Is Government aware of any instance wherein husband and wife start organisations in different names and get money from

the Government and spend the whole money within one month?

Shrimati Alva: We are not aware, but husband and wife may do it. They are also here in Parliament.

Shri Thirumala Rao: May I know whether it has come to the notice of Government that certain organisations receiving money from Government indulge in violent political activity?

Shrimati Alva: Not that we know of.

Shri Sonavane: What is the machinery set up by Government to see that the amount given to the voluntary agencies is utilised properly?

Shrimati Alva: I have just said that the Commissioner of Scheduled Castes and Tribes is represented on this Board. We have put one more condition to see that these funds are properly used. We have introduced a test check system from this year by which the Comptroller and Auditor-General can look into the accounts at any time.

श्री नरसिंह राव : क्या सरकार को यह ज्ञात है कि उत्तर प्रदेश को जो भ्रष्टाचार निवारण के लिए ग्रांट दी गई थी वह पिछले वर्ष भी नहीं खर्च की गई और इस वर्ष भी नहीं खर्च की गई, और नानप्राफिशन ऑर्गेनाइजेशन के लिए जो रुपया मजूर किया गया वह भी नहीं दिया गया ?

श्रीमती आल्वा : मुझे इसका पता नहीं है ।

Some Hon. Members rose—

Mr. Speaker: Hereafter I am not going to allow more than three questions because I find it is becoming a debate on any question. I will allow one question to the hon. Member who has tabled the question, another question to any hon. Member and come back to the same Member. That is the

only way in which I can get through as many questions as possible. Members do not know how many letters I get. If a person is not given an opportunity he at once writes a letter saying "I protest". I am not going to yield to these protests.

Shri Ranga: That need not restrict your power.

Mr. Speaker: My power is unrestricted, but I will restrict it. Hon. Members ought not also to rise, all of them, asking that I should call them.

Shri B. K. Gaikwad: On questions which are of an important nature more supplementaries may be allowed.

Mr. Speaker: Very well.

Russian Credit for Oil Refinery in India

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*1575. { **Shri Narayanankutty Menon:**
 Shri Punnoose:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government have accepted the offer of the Government of U.S.S.R. to provide equipment machinery of the value of Rs. 60 crores for construction of an oil refinery in India; and

(b) if so, whether Government have taken steps for the establishment of the refinery and if so, where?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). The utilisation of the Russian offer is still under consideration.

Shri Narayanankutty Menon: On page 57 of the report of the Ministry of Production it is stated that the Government of U.S.S.R. has offered machinery for construction of a refinery. May we know whether the new refinery that is going to be constructed for refining oil that is struck at Naharkatia and Jwalamukhi is going to be a refinery exclusively in the public sector?